

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2015**  
**&**  
**APPEAL NO. 215 OF 2015 &**  
**IA NO. 355 OF 2015**

**Dated : 1<sup>st</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**Appeal No. 214 of 2015**

**In the matter of :**

**West Bengal State Electricity Transmission Co. Ltd. ...Appellant(s)**

**Vs.**

**West Bengal Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Srivastava  
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C.K. Rai  
Mr. Umesh Prasad for R-1  
Mr. Gaurav Kumar for R-2

**Appeal No. 215 of 2015 & IA No. 355 of 2015**

**In the matter of :**

**West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)**

**Vs.**

**West Bengal Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Srivastava  
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C.K. Rai  
Mr. Umesh Prasad for R-1  
Mr. Gaurav Kumar for R-2

**ORDER**

Learned counsel for respondent No.2 seeks four weeks time to file reply. He may file the same on or before 30.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.04.2017 after serving copy on the other side.

List these matters on **03.05.2017**.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*Ts/kt*